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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1068 OF 2007

THURSDAY, THIS THE 31st DAY OF OCTOBER, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. K. S. MENON, MEMBER-A

1. Ashok Kumar, Son of Sri Ram Charan, Resident of Village Sikrari, Post Office-Kotki, District-Firozabad.
2. Siya Ram Son of Sri Daya Prasad, Resident of Village Sikrari, Post Office Kothi, District-Firozabad.
3. Name Singh Son of Sri Kanchan Singh, Resident of Village Sikrari, Post Office Kotki, District-Firozabad.

..... .Applicant

By Advocate : Shri P. C. Pandey

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad.
3. Assistant Personal Officer (I) D.R.M. Office, Allahabad.
4. Rail Path Nirikshak (P.Q.R.S.) North Railway, Tundala.

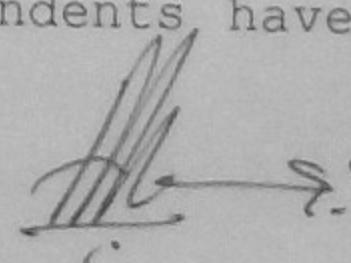
..... .Respondents

By Advocate : Shri P. N. Rai

ORDER

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

Learned counsel for the applicant states that even though the applicant is eligible for taking Screening Test and Medical Test for which the dates have already been published as having been submitted his application to the respondents. Respondents have



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failed to call for appearance of the Screening Test and Medical Test, therefore, this application is filed for seeking direction for the respondents, and further it is stated that similar identical matter has already been decided by this Tribunal in which a direction is given to consider the representation of the applicant by the respondents concerned. The learned counsel for the respondents is also present and takes notice for the same and says that if the same has not been decided by the respondents, the same will be done by the competent authorities.

2. Having regard to the submissions on both the sides, we thought it just and proper to direct the respondents to dispose of the representation of the applicant dated 15.10.2007 in accordance with law if the applicant is otherwise fulfill all his conditions as per the notification for giving permission for taking the Screening Test or otherwise.

3. The OA is accordingly, disposed of with the above direction. No Costs. Copy of the order to be given to counsel for both the sides by tomorrow.

Member-A
Member-A

Member-J
Member-J

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